

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2444**

**TO BE ANSWERED ON THE 02<sup>ND</sup> JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)**

**FACILITIES FOR HINDU REFUGEES**

**2444. SHRI PINAKI MISRA:  
SHRI A.T. NANA PATIL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is a fact that the Government of India is providing a compensation package to the Hindu refugees of the PoK;**

**(b) if so, the amount of financial compensation provided to each of the Hindu refugee families;**

**(c) whether any financial compensation package is being provided to the Hindu refugee families migrated from Bangladesh also;**

**(d) if so, the details thereof and if not, the reasons therefor;**

**(e) whether the Government proposes to grant Indian citizenship to around 85000 west Pakistan refugees living in Jammu for atleast 70 years and registered with the revenue authorities of the State; and**

**(f) if so, the details thereof and the time by which a decision in the matter is likely to be taken?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) & (b): The Government of India, on 22<sup>nd</sup> December, 2016, has sanctioned a package of Rs.2000 crores for providing financial assistance of Rs.5.5 lakh per family to 36,384 displaced families of Pakistan Occupied Jammu and Kashmir area POJK (1947) and Chhamb (1965 and 1971), living**

**in Jammu and Kashmir. An amount of Rs.308.15 Crores has been disbursed up to November, 2017 to 6601 such families.**

**(c) & (d): No such proposal is under consideration.**

**(e) & (f): As per the reports of State Govt of Jammu and Kashmir, 5764 families of West Pakistan Refugees had migrated to Jammu, Kathua and Rajouri Districts of Jammu Division in the State of Jammu and Kashmir in 1947. West Pakistan Refugees are citizens of India.**

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